



The Andhra Pradesh Yogadhayana Parishad (Repeal) Act, 1990

Act 18 of 1990

Keyword(s):
Institutions, Parishad, Repealed

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**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS, ETC.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 30th October, 1990 and the said assent is hereby first published on the 6th November, 1990 in the Andhra Pradesh Gazette for general information:

ACT No. 18 OF 1990.

An Act to repeal the Andhra Pradesh Yogadhyayana Parishad Act, 1987.

Whereas the High Power Committee in its meeting held on the 4th March, 1990 resolved to constitute a Committee to look into the working of the Andhra Pradesh Yogadhayayana Parishad;

And whereas the Committee among its various recommendations suggested to repeal the Andhra Pradesh Yogadhayayana Parishad Act, 1987 as there

are a lot of lacunae in the Act with no clear cut financial in puts, and therefore the institutions are facing lot of problems;

And whereas the Committee also recommended to maintain the status-quo with regard to the institutions of the Yogadhayayana Parishad;

And whereas the Government have accepted the recommendations of the Committee in the interest of the institutions of the Yogadhayayana Parishad;

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-first Year of the Republic of India, as follows:—

Short title
and Commencement.

1. (1) This Act may be called the Andhra Pradesh Yogadhayayana Parishad (Repeal) Act, 1990.

(2) It shall be deemed to have come into force on the 6th August, 1990.

Definitions

2. In this Act unless the context otherwise requires—

(a) "Government" means the State Government;

(b) "Institutions" means the Vemana Yoga Research Institute, Secunderabad, the Nature Cure Hospital, Begumpet, Hyderabad and the Gandhi Nature Cure College, Begumpet, Hyderabad;

Act 25 of
1987

(c) "Parishad" means the Andhra Pradesh Yogadhayayana Parishad established under section 3 of Andhra Pradesh Yogadhayayana Parishad Act, 1987;

Act 25 of
1987.

(d) "Repealed" Act means the Andhra Pradesh Yogadhayayana Parishad Act, 1987.

Repeal Act &
of 25 of 1987

3. (1) The Andhra Pradesh Yogadhayayana Parishad Act, 1987 is hereby repealed.

(2) Upon such repeal,—

(a) the Andhra Pradesh Yogadhayayana Parishad established under section 3 of the said Act shall stand abolished and all institutions together with the staff

under the control of the Parishad shall be transferred to such authority as the Government may by, notification in the Andhra Pradesh Gazette, specify;

(b) all obligations and liabilities incurred, all contracts entered into all matters and things engaged to be done by the Parishad shall be deemed to have been incurred entered into or engaged to be done by, with or for the authority specified under clause (a);

(c) all property movable and immovable and all interests of whatsoever nature and kind therein invested in the Parishad shall with all rights of whatsoever description used, enjoyed or possessed by the Parishad vest in the authority specified under clause (a);

(d) all rates fees, rents and other sums of money due to the Parishad shall be deemed to be due to the authority specified under clause (a); and

(e) all suits, prosecutions and other legal proceedings instituted or which might have been instituted by or against the Parishad may be continued or be instituted by or against the authority specified under clause (a).

4. The Andhra Pradesh Yogadhayayana Parishad (Repeal) Ordinance, 1990 is hereby repealed.

Repeat of
Ordinance
6 of 1990

P. V. VIDYA SAGAR,
Secretary to Government,
Law and Legislative Affairs,
Law Department.